

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 653 of 2020

In the matter of:

Kundan Care Products Ltd. **....Appellant**
Vs.
Mr. Amit Gupta & Ors. **....Respondents**

Present:

Appellant: **Mr. Prithu Garg, Mr. Deepak Gupta and Mr. Siddharth Mehta, Advocates.**

Respondents: **Ms. Mahima Singh, Advocate for R1.**
Mr. Ashish Rana, Advocate for COC

ORDER
(Through Virtual Mode)

31.07.2020: Apart from the other issues, one of the issues that arises for consideration in this appeal is whether the ‘Successful Resolution Applicant’, whose ‘Resolution Plan’ has been approved by the Committee of Creditors, can be permitted to withdraw the Resolution Plan.

Learned counsel for the Appellant seeks to address in regard to all the issues. He may do so.

List the appeal on 7th August, 2020.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[V.P. Singh]
Member (Technical)

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